

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-161-2020**

Chowgule and Company Pvt. Ltd. Petitioner

Versus

Union of India and anr. Respondents.

Mr. Harikishan Maingi with Mr. R. Srivastava, Advocate for the Petitioner.

Ms. A. Dessai, Standing Counsel for the Respondents.

Coram : M. S. SONAK, &

SMT. M. S. JAWALKAR, JJ.

Date : 2nd September, 2020

P.C.:

Ms. A. Dessai, learned Standing Counsel for the respondents seeks two weeks time to file a response to this petition. She stated that, within this period of two weeks, there is no possibility of the matter, before the authorities, proceeding any further.

2. Accordingly, two weeks time as prayed for, is granted.
3. Copy of the response to be furnished to the learned Counsel for the petitioner by email, atleast three days in advance.
4. In case the petitioners wish to file any rejoinder, they are also granted liberty to do so, on or before the next date, which shall be 16.09.2020

SMT.M.S.JAWALKAR, J.

M. S. SONAK, J.

MF/-